

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 1115
TO BE ANSWERED ON FRIDAY, THE 03.12.2021**

Transfer of Judges

1115. SHRI MANICKAM TAGORE B. :

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether it is a fact that senior advocates and lawyers bodies of Madras High Court protested against the transfer of Chief Justice of Madras High Court to Meghalaya High Court;
- (b) if so the details thereof;
- (c) whether it is also true that the agitating lawyers and the associations related to them have alleged that the said transfer was not according to the prescribed rules; and
- (d) if so the reasons therefor?

**ANSWER
MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a) to (d) : Yes. Sir, some Senior Advocates and lawyers bodies of Madras High Court protested on the transfer of Chief Justice, Madras High Court as Chief Justice of Meghalaya High Court which was notified on 15th November, 2021. Transfer of Chief Justice/Judge of High Court is recommended by the Chief Justice of India and the four senior-most puisne Judges of Supreme Court of India. As per Memorandum of Procedure, Chief Justice of India is empowered to initiate proposal of transfer of Chief Justices/Judges of High Courts and his opinion in this regard is determinative. After obtaining approval of the President of India, Government notifies the transfer. All transfers are to be made in public interest i.e. for promoting better administration of justice in various High Courts in the Country.
